

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH NEW DELHI**

O.A. No. 633/2024

IN THE MATTER OF:

News item titled "the curious case of Delhi's disappearing water bodies"
appearing in the Hindu dated 25.04.2024 Anshu Aggarwal

Petitioner

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DOH. 10/3/2026

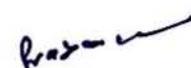
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Respondent No. 15

Delhi

Through

Dated 6/01/2026


PR Advocates & Solicitors (LLP)

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**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 633/2024**

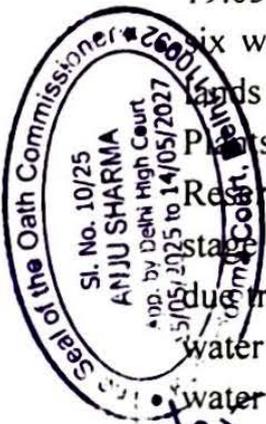
IN THE MATTER OF:

NEWS ITEM TITLED "THE CURIOUS CASE OF DELHI'S DISAPPEARING WATER BODIES" APPEARING IN THE HINDU DATED 25.04.2024

COUNTER-AFFIDAVIT OF BEHALF OF OPPOSITE PARTY NO. 15

I, Sandeep Kapoor, S/o Late S.K. Kapoor, aged about 59 years, presently working as Chief Engineer (WB) on CDC in Delhi Jal Board, New Delhi, do hereby solemnly affirm and declare as under:

1. That I am working as Chief Engineer on CDC in Delhi Jal Board and I am well conversant with the facts of the case and competent to swear this affidavit.
2. That vide order dated 14.02.2025, this Hon'ble Tribunal issued directions to implead Respondent No. 15 as a party to the present proceedings. This Hon'ble Tribunal further directed to disclose the area of each of the water bodies with Geo Coordinates of each under the management and control of Delhi Jal Board, as per the revenue records. The Hon'ble Tribunal also directed to disclose the present status and area of the water bodies and efforts made thereon to clear the encroachment, if any, existing thereon.
3. That in respect of water bodies in control of Delhi Jal Board, information has already been submitted to the State Wetland Authority by DJB on 19.03.2020, wherein it was duly informed that, as per revenue land records, six water bodies were earlier existing at the land owned by DJB and these lands were transferred for the construction of STPs (Sewage Treatment Plants), SPS (Sewage Pumping Stations) and UGRs (Underground Reservoirs). It is further stated that no water body was in existence at the stage of transfer. DJB installations were constructed at these locations after due transfer of land for these uses. The usage of said land parcels are purely water related activities by DJB and directly benefiting the public for their water related needs.



01/25

- 4. That as far as status of water bodies is concerned, no water body is owned by DJB.
- 5. That in compliance with the directions of the Hon'ble Tribunal, the present affidavit is submitted, which depicts the actual position of land in control of DJB. The present affidavit is submitted for necessary compliance and directions.
- 6. That it is my true and correct statement.

[Handwritten Signature]

DEPONENT
 Chief Engineer (WB)
 Delhi Jal Board (HQ)
 Govt. of NCT of Delhi
 Varunalaya Phase-II, Karol Bagh,
 New Delhi-110005

Person who has signed/put thumb impression in presence
VERIFICATION:

12 3 DEC 2025

Verified on this day of December, 2025 that the contents of the above affidavit are true and correct to my knowledge, and nothing has been concealed therefrom.

[Handwritten Signature]

DEPONENT
 Chief Engineer (WB)
 Delhi Jal Board (HQ)
 Govt. of NCT of Delhi
 Varunalaya Phase-II, Karol Bagh,
 New Delhi-110005



CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km. Sandeep Kumar
 S/o, W/o, D/o, S/o Give as above
 R/o. Prasoon Kumar Udey
 Identified by Shri/Smt. Prasoon Kumar Udey
 has solemnly affirmed before me at Delhi
 on 23 DEC 2025 at Sl. No. 01/25
 that the contents of the affidavit which have
 been read & explained to him are true and
 correct to his knowledge.

[Handwritten Signature]
 Oath Commissioner Delhi

